

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**  
**COURT-IV**

I.A. NO. 1431 OF 2024  
IN  
I.A. NO. 965 OF 2023  
IN  
C.P (IB) NO. 651 OF 2020

**IN THE MATTER OF:**

**SHYAM SUNDAR AGARWAL  
(SUCCESSFUL RESOLUTION APPLICANT)**

**...APPLICANT**

**VERSUS**

**SAMAYAT SERVICES LLP**

**...RESPONDENT**

**IN THE MAIN MATTER OF:**

**NUVISION (DELHI) PVT. LTD.**

**...FINANCIAL CREDITOR**

**VERSUS**

**FLYWHEEL LOGISTICS SOLUTIONS PRIVATE LIMITED**

**...CORPORATE DEBTOR**

**Order Delivered on: 07.05.2024**

**CORAM:**

**SHRI MANNI SANKARIAH SHANMUGA SUNDARAM, HON'BLE MEMBER  
(JUDICIAL)**

**DR. SANJEEV RANJAN, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Applicant : Ms. Bhanu Gupta, Adv., alongwith Mr. Akshat  
Singh, Ms. Dacchita Shahi and Mr. Uttkarsh  
Kandpal, Advs.**

**ORDER**

**PER: DR. SANJEEV RANJAN, MEMBER (TECHNICAL)**

1. This is an application filed by the Applicant i.e., Mr. Shyam Sundar Agarwal (Successful Resolution Applicant) under section 11 of the National Company Law Tribunal Rules, 2016 seeking following reliefs: -
  - a. Allow the present application seeking withdrawal of I.A. No. 965 of 2023 in Company Petition (IB) No. 651 of 2020 filed by the Applicant.
  - b. Pass such other or further order(s) as this Hon'ble Adjudicating Authority may deem fit and proper.
2. Heard. Record has been thoroughly perused. Taking into consideration the said submissions made by the Learned Counsel for the Applicant as well as the averments contained in the Application, this instant Application **I.A. No. 1431 of 2024 stands allowed and disposed of** and, consequently, **IA. No. 965 of 2023** stands withdrawn as dismissed.

**Sd/-**

**DR. SANJEEV RANJAN  
MEMBER (TECHNICAL)**

**Sd/-**

**MANNI SANKARIAH SHANMUGA SUNDARAM  
MEMBER (JUDICIAL)**